
(2021) 02 SEBI CK 0140

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 139, 140 Of 2021, Appeal No.95 Of 2021, Appeal (L) No. 111 Of 2021

Reliance Mediaworks Financial Services Private Limited & Anr APPELLANT
Vs

Securities And Exchange Board Of India & Ors RESPONDENT

Date of Decision : 25-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0140

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Ravi Kadam, Zerick Dastur, Smriti Singh, Palak Agrawal, Khushil Shah, Malhar Zatakia, Zerick Dastur, Ashish Deshmukh, Pradeep Sancheti, Mihir Mody, Sushant Yadav, K. Ashar, Janak Dwarkadas, Somasekhar Sundaresan, Etc.

Judgement

1. We have heard Shri Ravi Kadam, the learned senior counsel for the appellant in Appeal No. 95 of 2021 and Shri P.N. Modi, the learned senior

counsel in Appeal (L) No. 111 of 2021. Put up tomorrow i.e., on February 26, 2021 for continuation of the arguments of the respondents.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.